

me to read it out to the House, I did so. I refuse to give my consent to it.

Shri B. C. Kamble: I shall be satisfied if Government give some indication with regard to this specific matter.

Mr. Speaker: Hon. Members cannot have their satisfaction as they like. I have refused to give my consent. The hon. Member merely asked me to read it out here. I have given him that much of indulgence already. He cannot expect anything more now.

So far as Shri Vajpayee is concerned, he has just tabled a motion of privilege. I do not read it out just now. I shall take time. Hon. Members must remember that they must give me some time to consider what they have given notice of; they cannot suddenly bring it up here and expect me to read it out to the House; it may be a question of privilege, or it may not be a question of privilege; after all, it may create some disturbance, and there might be no question of privilege involved. I must first be satisfied that *prima facie* there is a case of breach of privilege. I shall consult and then bring it up before the House, if necessary.

Shri B. C. Kamble: May I take it that my motion is held over?

Mr. Speaker: I have refused my consent, once, twice and thrice. I am not going to hold it over.

Shri B. C. Kamble: I had given notice on Friday last.

Mr. Speaker: Now, Papers to be Laid on the Table.

12.06 hrs.

PAPERS LAID ON THE TABLE

APPROPRIATION ACCOUNTS OF DEFENCE SERVICES

The Minister of Finance (Shri Morarji Desai): I beg to lay on the Table, a copy of the Appropriation Accounts of the Defence Services for the year 1958-59 and Commercial Appendix thereto. [*Placed in Library. See No. LT-2249/60.*]

REPORT OF COMMISSIONER FOR LINGUISTIC MINORITIES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy of the Report of the Commissioner for Linguistic Minorities for the period 1st August, 1958 to 31st July, 1959, under article 350B of the Constitution. [*Placed in Library. See No. LT-2250/60.*]

NOTIFICATION UNDER ALL INDIA SERVICES ACT

Shri Datar: I beg to lay on the Table a copy of Notification No. GSR. 841 dated the 30th July, 1960 making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951. [*Placed in Library. See No. LT-2251/60.*]

AMENDMENT TO RESERVE AND AUXILIARY AIR FORCES ACT RULES

The Deputy Minister of Defence (Shri Raghuramaiah): On behalf of Sardar Majithia, I beg to lay on the Table a copy of Notification No. SRO. 5-E dated the 9th July, 1960 making certain further amendment to the Reserve and Auxiliary Air Forces Act Rules, 1953, under sub-section (4) of section 34 of the Reserve and Auxiliary Air Forces Act, 1952. [*Placed in Library. See No. LT-2252/60.*]